

IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT
(CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI

CC/R.No. 199/2019
CBI vs. Neeraj Khatri etc.

04.07.2020

Pr. (on screen): Sh. Praneet Sharma, Id. Sr. PP for CBI.
Sh. Ajit K. Singh, Id. counsel for A-1.
Sh. Harsh K. Sharma, Id. counsel for A-2.
Ms. Shvetima Dwivedi, Id. Counsel for A-3.

Matter is taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was being proceeded with at the stage of final arguments (during the physical court hearing).

On the last date of hearing, notices were directed to be issued to the Id. counsels seeking their consent for final disposal of the matter through video conference. Though, the reply has been sent by Sh. Harsh K. Sharma, Id. counsel for A-2 for not consenting to argue the matter through Video Conferencing. However, he alongwith other Id. counsel has participated during VC and now, all the Id. counsels have consented for arguments through Video Conferencing and accordingly, reply for not consenting with, is being ignored.

Sh. Praneet Sharma, Id. Sr. PP has reviewed his arguments and has conducted arguments for almost 30 minutes. However, now he seeks time for completing his arguments in support of some citations, which he seeks to submit on the next date.

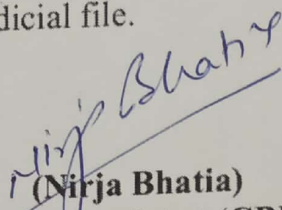
Sh. Harsh K. Sharma, Id. counsel for A-2 has made part rebuttal simultaneously. However, he submits that he will complete rebuttal on

completion of arguments by ld.Sr. PP. Similar statement is made by Sh. Ajit K. Singh, ld. counsel for A-1.

Accordingly, matter be kept for further arguments on **18.07.2020**.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/04.07.2020

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Trilok Chand
CC/Regn. No. 26/2020

04.07.2020


Pr. (on screen): Sh. Praneet Sharma, Sr. PP for CBI.

Matter is taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Other connected matters are stated to be listed on 07.07.2020.

List the matter on **07.07.2020**.

Let copy of this order after scanning be placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/04.07.2020

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Trilok Chand
CC/Regn. No. 35/2020

04.07.2020


Pr. (on screen): Sh. Praneet Sharma, Sr. PP for CBI.

Matter is taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Other connected matters are stated to be listed on 07.07.2020.

List the matter on **07.07.2020**.

Let copy of this order after scanning be placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/04.07.2020